

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 54201 of 2014

[Arising out of Order-in-Original No. 79-81/ST/SRB/2014 dated 06.05.2014 passed by the Commissioner of Service Tax (Adjudication), New Delhi]

M/s Bharti Airtel Ltd

Airtel Centre, Plot No. 16,
4th Floor, Udyog Vihar, Phase IV,
Gurgaon, Haryana 122001

.....Appellant

VERSUS

**Commissioner of Central Excise and
Service Tax, Delhi**

17-B, I P Estate, IAEA House,
M G Road,
New Delhi 110002

.....Respondent

APPEARANCE:

Present for the Appellant: Ms. Shreya Khunteta, Advocate

Present for the Respondent: Sh. Pawan Kumar & Sh. Harish Kapoor,
Authorized Representatives

CORAM:

HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60381/2024

DATE OF HEARING: 26.06.2024

DATE OF DECISION: 26.06.2024

PER : S. S. GARG

The learned AR for the Revenue submits that the appellant has opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained discharge certificate i.e. Form-4 on payment of full and final settlement of dues, which has been placed on record. In view of

the Discharge Certificate, the present appeal is dismissed as withdrawn under SVLDR Scheme.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

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